

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION NO. 367
TO BE ANSWERED ON 24.07.2023**

Performance of SHAKTI Scheme

367 Shri Sanjay Raut:

Will the Minister of Coal be pleased to state:

- (a) the details of the work done and number of beneficiaries under the Scheme for Harnessing and Allocating Koyala (Coal) Transparency in India (SHAKTI) Scheme, State-wise;
- (b) the details of the fund allocated, released, and spent for SHAKTI Scheme for the last three years, State-wise;
- (c) whether there has been any delay in release of the allocated funds, if so, the reasons therefor;
- (d) the details of implementation of the SHAKTI Scheme in the State of Maharashtra;
- (e) whether Government proposes to increase the allocation for the State of Maharashtra under SHAKTI Scheme and if so, the details thereof; and
- (f) if not, the reasons therefor?

**ANSWER
MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a): The Government approved the fading away of the existing Letter of Assurance (LoA) - Fuel Supply Agreement (FSA) regime and introduced Scheme for Harnessing and Allocating Koyala (Coal) Transparently in India (SHAKTI) in 2017, further amended in 2019. As of now, coal linkages to the following capacities have been granted under various Paras of the policy:

- (i) Clearance has been given for signing of Fuel Supply Agreement (FSA) to 9 LoA holders with a total capacity of 8,780 MW under provisions of Para A (i) of SHAKTI Policy
- (ii) 44 Thermal Power Plants have been granted coal linkages for a total capacity of 45,860 MW under the provisions of Para B (i) of SHAKTI Policy.

(iii) Under SHAKTI B (ii), total five rounds of auction has been completed by Coal India Limited in which total booked quantity is 36.2 MT.

(iv) Under SHAKTI B (iii), out of the total offer of 34.0 MTPA, 22.3 MTPA has been booked in four rounds of auction so far.

(v) Coal linkage have been earmarked from Coal India Limited for the States of Gujarat, Uttar Pradesh and Madhya Pradesh for a capacity of 4000 MW, 1600 MW and 2640 MW respectively under B (iv) of the SHAKTI Policy. Coal linkage earmarked to the State of Madhya Pradesh and Gujarat continues to the extent of power requirement procured / to be procured through tariff based bidding. The balance quantity has lapsed.

(vi) Coal linkage earmarked from Coal India Limited for a capacity of 4500 MW under B (v) of SHAKTI Policy.

(vii) 14 tranches of linkage auction have been conducted by Coal India Limited under B (viii) (a) of SHAKTI Policy. Out of total offered quantity of 74.27 MT of coal, 36.27 MT have been booked by the successful bidders.

(b) & (c): There is no provision of fund allocation under the SHAKTI Policy.

(d): SHAKTI Policy is a scheme for allocation of coal linkages to the Power Plants. Bhusawal TPS, Unit – 6 (1 x 660 MW); Koradi TPS Unit – 11 & 12 (2 x 660 MW) and Chandrapur TPS Unit – 10 (1 x 660 MW) of the State of Maharashtra have been allocated coal linkages under the provisions of Para B (i) of SHAKTI Policy.

(e) & (f): There is no state-wise allocation of coal under the SHAKTI Policy. All the Generating companies in the States and Union Territories are eligible for coal linkage under SHAKTI Policy, subject to terms and conditions mentioned in the Policy.
